

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-530
IB-87/ND/2020

IN THE MATTER OF:

Swift Mail Communication

Vs.

Iriisnit Communication Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 of IBC Code, 2016

Order delivered on 14.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

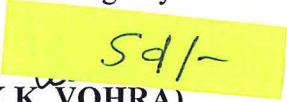
For the Applicant : Sanjeev Panda Advocate
For the Respondent :

ORDER

Affidavit of service is on the record. None present on behalf of the respondent. One more opportunity is being given to the respondent to appear and file the reply. Let the same be filed within 10 days from today after serving advance copy of the same to the Ld. Opposite Counsel.

Thereafter, the applicant is directed to file the rejoinder if any within one week from the date of receipt of the reply. Let the same be filed after serving advance copy of the same to the Ld. Opposite Counsel.

Registry is directed to issue notice upon the respondent. List on **25.02.2021**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)